

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.202
CA(CAA)/15/ND/2024

IN THE MATTER OF:

Newzstreet Broadcast Services Private Limited ... Applicant
And Shekhawati Residency Pvt. Ltd.

Under Section 230-232 of the Companies Act, 2013.

Order delivered on 22.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Madhuri Pandey, CS
For the Respondent :

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Learned Counsel for the applicant is present physically. Perusal of the file shows that affidavit under Section 230(2) of the Companies Act, 2013 is not traceable. Learned Counsel for the applicant is directed to file affidavit under Section 230(2) of the Companies Act, 2013. Let this matter be posted to 09.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)